

LIR No. 3247/19
Suraj Kumar vs M/s Paridhi Health Care (P) Ltd.

06.10.2020

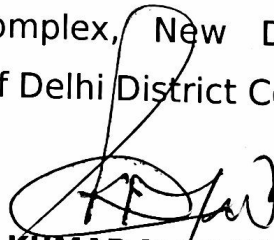
Present: None for the workman.

The matter is fixed for today for the service of the court notice to the workman.

The court notice issued to the workman through whatsapp is received with the report served, but, today, no one has appeared on behalf of the workman despite of repeated calls.

In the interest of justice, fresh court notices are ordered to be issued to the workman on his mobile phone number also through whatsapp, which are returnable on **19.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 3248/19

Kishan Singh Bohra vs M/s Frontier Bazar Pvt Ltd.

06.10.2020

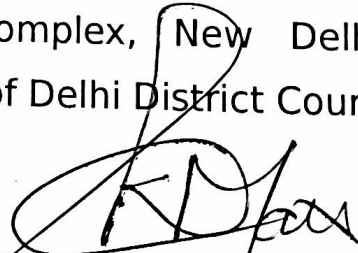
Present: None for the workman.

The matter is fixed for today for the service of the court notice to the workman.

The court notice issued to the workman through whatsapp is received with the report served, but, today, no one has appeared on behalf of the workman despite of repeated calls.

In the interest of justice, fresh court notices are ordered to be issued to the workman on his mobile phone number also through whatsapp, which are returnable on **19.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 3276/19

Hari Lal vs M/s Jupiter Laminators Pvt Ltd.

06.10.2020

Present: Sh. Anil Rajput, AR for the workman.

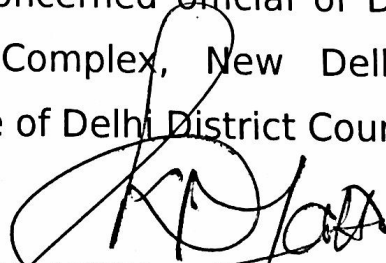
The matter is fixed for today for service of the court notice to the workman.

Court notice issued to the workman is received back with the report that the workman has been telephonically informed.

Today, on calling the case, Sh. Anil Rajput has appeared on behalf of the workman and he has filed the memo of appearance. He seeks time for the month of November, for filing the statement of claim and letter of authority.

Accordingly, matter stands adjourned for filing letter of authority and statement of claim on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 3277/19

Shiv Charan vs M/s Steel Ways (India) Agency

06.10.2020

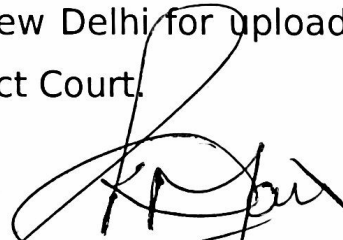
Present: None for the workman.

The matter is fixed for today for service of the court notice to the workman.

Court notice issued to the workman is received back with the report unserved, as the mobile phone number of the workman does not exist.

Fresh court notices are ordered to be issued to the workman also through through union, which are returnable on **20.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
06.10.2020

LIR No. 3290/19

Roshan Kumar Jha vs M/s Unistone Interiors Pvt Ltd.

06.10.2020

Present: Workman in person.

The matter is fixed for today for service of the court notice to the workman.

Court notice issued to the workman is received back with the report served and on calling the case, the workman has appeared in person and seeks adjournment to file statement of claim,

Accordingly, matter stands adjourned for filing the statement of claim on **28.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020**

LID No. 337/19

Chhatti Lal vs Relaxo Footwears Ltd/ Dangi Enterprises.

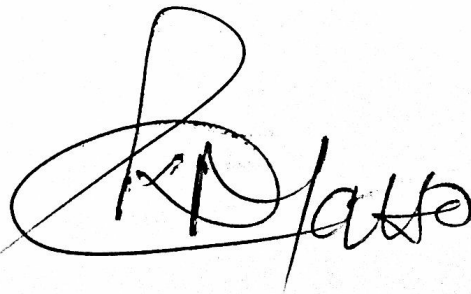
06.10.2020

Present: Sh. Ram Murti, AR for the workman.
Sh M. K. Dwivedi, AR for the management no.1.
Sh. Umesh Gulati, AR for management no.2

The matter is fixed for filing reply and consideration on the application for summoning the record/document, filed by the workman, but today, on putting appearance, the Id. AR for the workman has given his statement for withdrawal of the said application in view of some typographical error therein with the liberty to file afresh appropriate application. Separate statement of Id. AR of the workman has been recorded today.

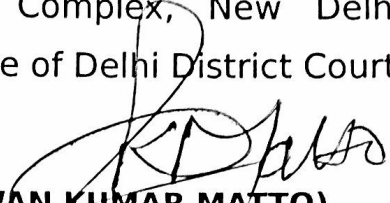
In view of the statement of the Id. AR of the workman, recorded today in the court, the above application filed by Id. AR of the workman is dismissed as withdrawn. The workman will be at liberty to file afresh appropriate application.

Ld. ARs for the parties have apprised to the court that chances of settlement are there and jointly requested for adjournment of the present matter for 26.10.2020.

A handwritten signature in black ink, appearing to read 'Umesh Gulati', is written over a horizontal line. The signature is stylized and somewhat cursive.

Accordingly, matter stands adjourned for talk of settlement, failing which, for filing the fresh application by the workman and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LID No. 339/19
Sanoj Kurmi vs Relaxo Footwears Ltd/ Dangi Enterprises.

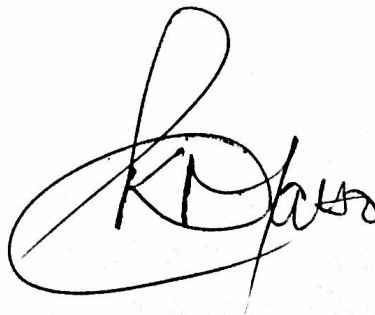
06.10.2020

Present: Sh. Ram Murti, AR for the workman.
Sh M. K. Dwivedi, AR for the management
no.1.
Sh. Umesh Gulati, AR for management no.2

The matter is fixed for filing reply and consideration on the application for summoning the record/document, filed by the workman, but today, on putting appearance, the Id. AR for the workman has given his statement for withdrawal of the said application in view of some typographical error therein with the liberty to file afresh appropriate application. Separate statement of Id. AR of the workman has been recorded today.

In view of the statement of the Id. AR of the workman, recorded today in the court, the above application filed by Id. AR of the workman is dismissed as withdrawn. The workman will be at liberty to file afresh appropriate application.

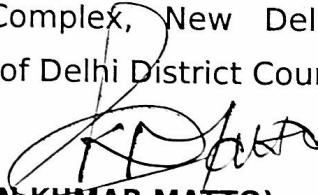
Ld. ARs for the parties have apprised to the court that chances of settlement are there and jointly requested for adjournment of the present matter for 26.10.2020.



-2-

Accordingly, matter stands adjourned for talk of settlement, failing which, for filing the fresh application by the workman and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LID No. 340/19
Nand Kishore vs Relaxo Footwears Ltd/ Dangi
Enterprises.

06.10.2020

Present: Sh. Ram Murti, AR for the workman.
Sh M. K. Dwivedi, AR for the management
no.1.
Sh. Umesh Gulati, AR for management no.2

The matter is fixed for filing reply and consideration on the application for summoning the record/document, filed by the workman, but today, on putting appearance, the Id. AR for the workman has given his statement for withdrawal of the said application in view of some typographical error therein with the liberty to file afresh appropriate application. Separate statement of Id. AR of the workman has been recorded today.

In view of the statement of the Id. AR of the workman, recorded today in the court, the above application filed by Id. AR of the workman is dismissed as withdrawn. The workman will be at liberty to file afresh appropriate application.

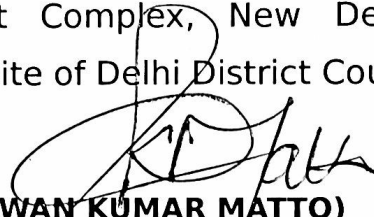
Ld. ARs for the parties have apprised to the court that chances of settlement are there and jointly requested for adjournment of the present matter for 26.10.2020.



-2-

Accordingly, matter stands adjourned for talk of settlement, failing which, for filing the fresh application by the workman and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
06.10.2020

LID No. 341/19
Yogender Thakur vs Relaxo Footwears Ltd/ Dangi
Enterprises.

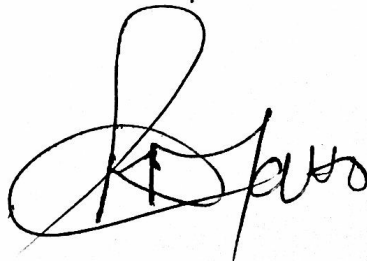
06.10.2020

Present: Sh. Ram Murti, AR for the workman.
Sh M. K. Dwivedi, AR for the management
no.1.
Sh. Umesh Gulati, AR for management no.2

The matter is fixed for filing reply and consideration on the application for summoning the record/document, filed by the workman, but today, on putting appearance, the Id. AR for the workman has given his statement for withdrawal of the said application in view of some typographical error therein with the liberty to file afresh appropriate application. Separate statement of Id. AR of the workman has been recorded today.

In view of the statement of the Id. AR of the workman, recorded today in the court, the above application filed by Id. AR of the workman is dismissed as withdrawn. The workman will be at liberty to file afresh appropriate application.

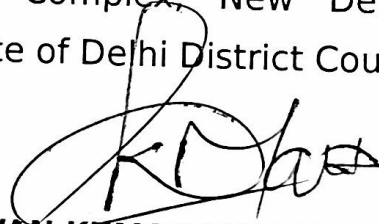
Ld. ARs for the parties have apprised to the court that chances of settlement are there and jointly requested for adjournment of the present matter for 26.10.2020.



-2-

Accordingly, matter stands adjourned for talk of settlement, failing which, for filing the fresh application by the workman and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LID No. 342/19
Kamlesh Kumar vs Relaxo Footwears Ltd/ Dangi Enterprises.

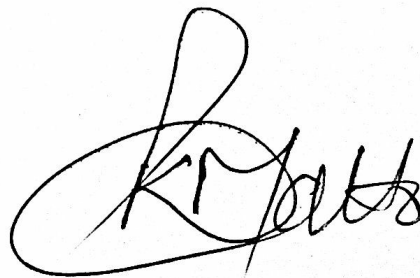
06.10.2020

Present: Sh. Ram Murti, AR for the workman.
Sh M. K. Dwivedi, AR for the management no.1.
Sh. Umesh Gulati, AR for management no.2

The matter is fixed for filing reply and consideration on the application for summoning the record/document, filed by the workman, but today, on putting appearance, the Id. AR for the workman has given his statement for withdrawal of the said application in view of some typographical error therein with the liberty to file afresh appropriate application. Separate statement of Id. AR of the workman has been recorded today.

In view of the statement of the Id. AR of the workman, recorded today in the court, the above application filed by Id. AR of the workman is dismissed as withdrawn. The workman will be at liberty to file afresh appropriate application.

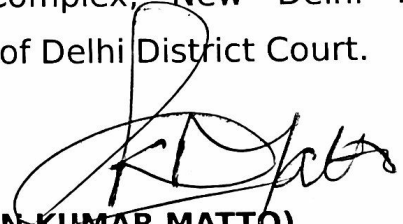
Ld. ARs for the parties have apprised to the court that chances of settlement are there and jointly requested for adjournment of the present matter for 26.10.2020.



-2-

Accordingly, matter stands adjourned for talk of settlement, failing which, for filing the fresh application by the workman and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LID No. 343/19

Gopal vs Relaxo Footwears Ltd/ Dangi Enterprises.

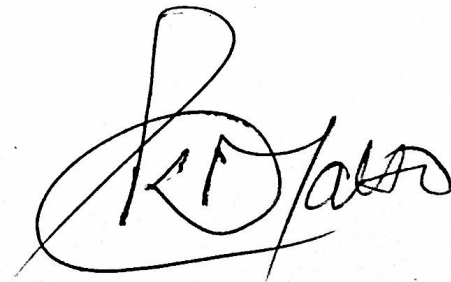
06.10.2020

Present: Sh. Ram Murti, AR for the workman.
Sh M. K. Dwivedi, AR for the management
no.1.
Sh. Umesh Gulati, AR for management no.2

The matter is fixed for filing reply and consideration on the application for summoning the record/document, filed by the workman, but today, on putting appearance, the Id. AR for the workman has given his statement for withdrawal of the said application in view of some typographical error therein with the liberty to file afresh appropriate application. Separate statement of Id. AR of the workman has been recorded today.

In view of the statement of the Id. AR of the workman, recorded today in the court, the above application filed by Id. AR of the workman is dismissed as withdrawn. The workman will be at liberty to file afresh appropriate application.

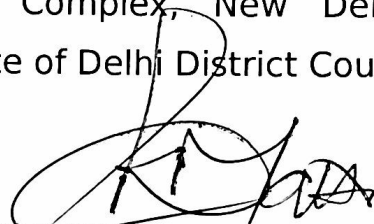
Ld. ARs for the parties have apprised to the court that chances of settlement are there and jointly requested for adjournment of the present matter for 26.10.2020.

A handwritten signature in black ink, appearing to be 'K. D. Dwivedi', written in a cursive style with a large loop at the top.

-2-

Accordingly, matter stands adjourned for talk of settlement, failing which, for filing the fresh application by the workman and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LID No. 344/19
Sunil Saha vs Relaxo Footwears Ltd/ Dangi
Enterprises.

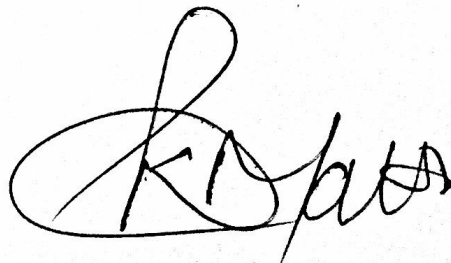
06.10.2020

Present: Sh. Ram Murti, AR for the workman.
Sh M. K. Dwivedi, AR for the management
no.1.
Sh. Umesh Gulati, AR for management no.2

The matter is fixed for filing reply and consideration on the application for summoning the record/document, filed by the workman, but today, on putting appearance, the Id. AR for the workman has given his statement for withdrawal of the said application in view of some typographical error therein with the liberty to file afresh appropriate application. Separate statement of Id. AR of the workman has been recorded today.

In view of the statement of the Id. AR of the workman, recorded today in the court, the above application filed by Id. AR of the workman is dismissed as withdrawn. The workman will be at liberty to file afresh appropriate application.

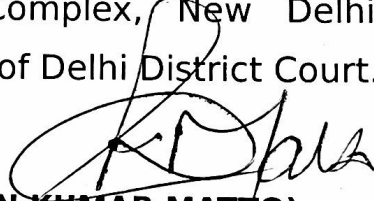
Ld. ARs for the parties have apprised to the court that chances of settlement are there and jointly requested for adjournment of the present matter for 26.10.2020.



-2-

Accordingly, matter stands adjourned for talk of settlement, failing which, for filing the fresh application by the workman and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LID No. 346/19
Shashi vs Relaxo Footwears Ltd/ Dangi Enterprises.

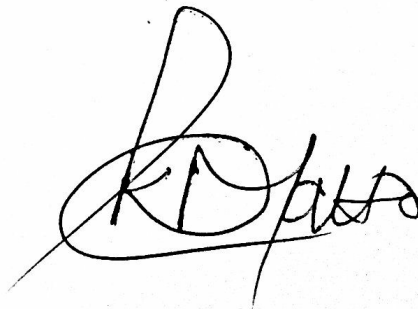
06.10.2020

Present: Sh. Ram Murti, AR for the workman.
Sh M. K. Dwivedi, AR for the management
no.1.
Sh. Umesh Gulati, AR for management no.2

The matter is fixed for filing reply and consideration on the application for summoning the record/document, filed by the workman, but today, on putting appearance, the Id. AR for the workman has given his statement for withdrawal of the said application in view of some typographical error therein with the liberty to file afresh appropriate application. Separate statement of Id. AR of the workman has been recorded today.

In view of the statement of the Id. AR of the workman, recorded today in the court, the above application filed by Id. AR of the workman is dismissed as withdrawn. The workman will be at liberty to file afresh appropriate application.

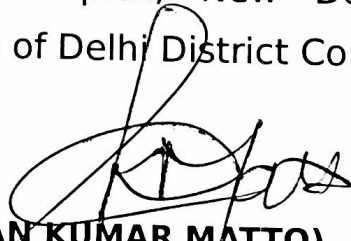
Ld. ARs for the parties have apprised to the court that chances of settlement are there and jointly requested for adjournment of the present matter for 26.10.2020.



-2-

Accordingly, matter stands adjourned for talk of settlement, failing which, for filing the fresh application by the workman and also for framing of issues on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 7168/16
HariShyam Aggarwal vs Jai Bharat Auto Industries

06.10.2020

Present:

Workman with Sh. Santosh Singh, for the workman.

Sh. Abhishek Shukla, AR for the managements.

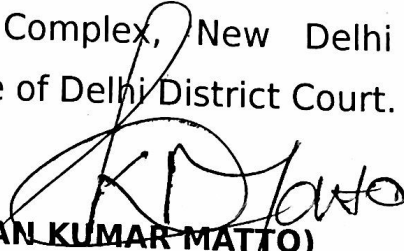
The matter is fixed for evidence of the workman.

Today, the Id. AR for the workman has filed affidavit of the workman and an application for seeking direction for the management to place on record certain documents along with certain documents. Copies thereof have been supplied to the Id. AR for the managements.

Matter stands adjourned for filing reply and arguments on the said application on 12.02.2021

In view of huge pendency of the cases in this court, the matter stands adjourned for evidence of the workman on 17.09.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LID No. 117/18
Ravi vs Sista Laboratories

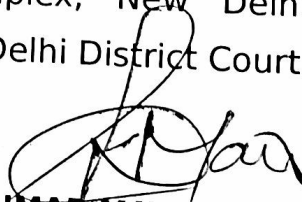
06.10.2020

Present: None for the parties.

The matter is fixed for remaining evidence of the workman, but today, no one has appeared on behalf of any of the parties, despite of repeated calls since morning.

In view of huge pendency of the cases in this court, the matter stands adjourned for remaining evidence of the workman on 17.09.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 6696/16
Lalji vs Speedex Novelties

06.10.2020

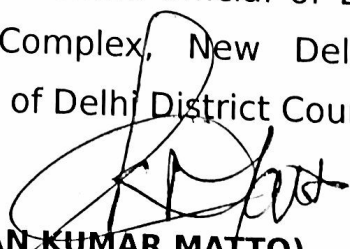
Present: Sh. Anil Rajput, AR for the workman.
Sh.M. K.Dwivedi, AR for the management.

The matter is fixed for the evidence of the management.

Today, the AR of the management has filed the affidavit of MW1 Sh. Dinesh Arora and letter of authority executed in favour of this witness. ^{Copies ~} ^{have ~} Copy thereof has been supplied to the Id. AR of the workman.

The matter is more than five years old, so, the matter stands adjourned for evidence of the management on **27.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 6697/16
Manoj Pandey vs Speedex Novelties

06.10.2020

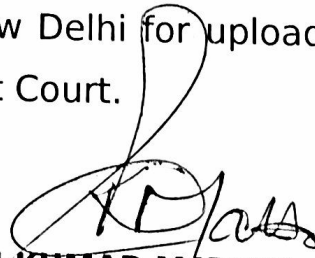
Present: Sh. Anil Rajput, AR for the workman.
Sh.M. K.Dwivedi, AR for the management.

The matter is fixed for the evidence of the management.

Today, the AR of the management has filed the affidavit of MW1 Sh. Dinesh Arora and letter of authority executed in favour of this witness. ^{Copies} ~~Copy~~ ^{have} thereof has been supplied to the Id. AR of the workman.

The matter is more than five years old, so, the matter stands adjourned for evidence of the management on **27.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 6266/16
Satpal vs Rakhi Enterprises

06.10.2020

Present: Workman with Sh. Santosh Singh, AR for
the workman.
Sh.M. K. Dwivedi, AR for the management.

The matter is fixed for consideration on the application filed by the workman for seeking direction for the management to produce documents regarding the proprietorship of Rambali and also for production of passbook of bank account of Sh. Rambali, who claims to be the proprietor of the management.

Today, the Id. AR for the management has apprised to the court that the bank never issues passbook of the current account, since, this management was having current account in the Karnataka Bank, which was operated by Sh. Ram Bali being proprietor of the management. So today, he has filed an application for seeking direction for the Manager of the Karnataka Bank, for furnishing the details of the bank account of the management along with visiting card of the Branch Manager of the said Bank and copy of statement of account w.e.f. 01.08.2017 to 20.11.2017 and submitted that this account has already been closed way back in the year 2017 and submitted that bank was not cooperating, so, he has filed this application, so that, it may be cleared that Sh. Rambali was the proprietor of the management, who was operating this account being proprietor of the management.

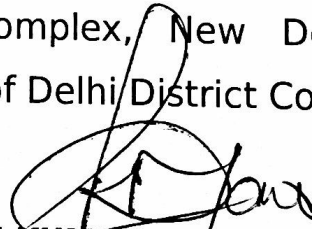


He has supplied the copies of the application, visiting card of the manager of the said bank and copy of statement of account to the Id. AR for the workman and submitted that the diet money to the witness, who will produce the record from the Karnataka Bank, will be paid at the spot.

Accordingly, this application stands allowed. Notice to the Manager of the Karnataka Bank Ltd. A-1, Ground Floor Phase II, Delhi is ordered to be issued for furnishing the details of the bank account of the management, as mentioned in the application for the next date of hearing. The diet money to the witness is ordered to be paid at the spot by the management. Management is directed to file PF for summoning the witness within one week from today.

Matter stands adjourned for consideration on the said application and also for examination of the said witness of the bank to be summoned for 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 7812/16
Vijay Kumar Sharma vs Golden Sparrow Developers
Lmt. Pvt and others.

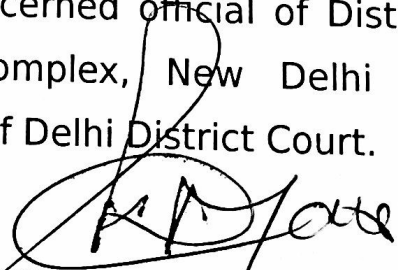
06.10.2020

Present: Sh. Santosh Singh, AR for the workman.
None for the managements.
(Managements already exparte)

The matter is fixed for filing reply & consideration on the application filed by the managements, vide which, the managements have sought to set aside the order dated 25.05.2018, vide which, the managements were proceeded exparte and also for filing reply and consideration on the application filed by the workman, vide which, the workman has sought directions for the managements to produce certain documents, but today, no one has appeared on behalf of the managements despite of repeated calls.

Accordingly, matter stands adjourned for the same purpose on 11.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LID No. 625/16
Ashok Kumar vs M/s Abhay Sons

06.10.2020

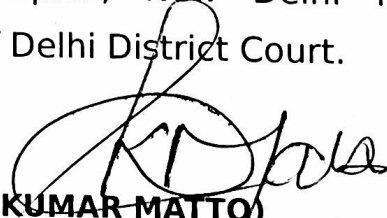
Present: None for the workman.

Sh. Arshad Ullah, AR for the management.

The matter is fixed for hearing final arguments, but, despite of repeated calls, no one has appeared on behalf of the workman, despite of services of the court notices to both the ARs of the workman.

Since, this case is more than 10 years old, so, the matter stands adjourned for hearing final arguments on 18.11.2020. Another last and final opportunity is granted to the workman to argue on the matter.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020

LIR No. 2622/16
Sanjay Rana vs Uday Singh vs North Delhi Motors Pvt Ltd.

06.10.2020

Present:

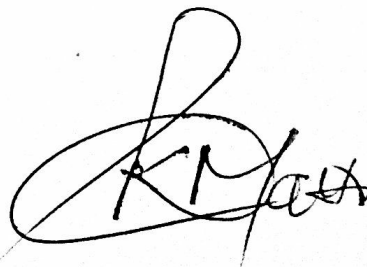
Workman with Sh. Markandey Shukla, AR
for the workman.

Sh. Ashok Devrani, Manager/AR for
the management.

The matter is fixed for hearing further
arguments.

During the arguments, the Id. AR for the
management has referred to the document Ex. WW1/5, but,
the Id. AR of the workman has submitted that the workman
has never withdrawn any amount of PF. Since, the
workman is present in the court, so, this court has chosen
to record the statement of the workman on solemnized
affirmation, wherein, the workman has admitted that he has
withdrawn his amount of PF in the year 2005, but, he does
not remember the exact date thereof and after seeing the
photocopy of the document Ex. MW1/5, he has denied his
signature thereon at point A.

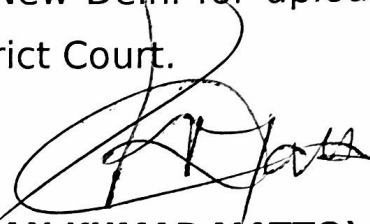
On this, Id. AR for the management has
submitted that he will file appropriate application for
summoning the record from the PF department to prove
this document and seeks adjournment for filing the same.



-2-

Since, this is more than five years old case, the matter stands adjourned for filing the said application on **09.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.10.2020